

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(11)

OA No. 3133/2002

New Delhi, this the 20th day of October, 2003

Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Shri R.K. Upadhyaya, Member (A)

In the matter of:

Ms. A. Saraswati,  
Regional Home Economist  
Directorate of Extension,  
Ministry of Agriculture  
Krishi Vistar Bhawan,  
New Delhi.

(By Advocate: Shri B.S. Maine)

Versus

Union of India through

1. Secretary,  
Ministry of Agriculture,  
Dept. of Agriculture & Cooperation  
Krishi Bhawan,  
New Delhi.
2. The Director of Administration,  
Directorate of Extension,  
Ministry of Agriculture,  
Krishi Vistar Bhawan,  
New Delhi.
3. The Director,  
National Building Organization,  
Ministry of Urban Development &  
Poverty Alleviation,  
Nirman Bhawan,  
New Delhi. .... Respondents

(By Advocate: Shri M.M. Sudan)

ORDER (ORAL)

Order delivered by Shri Shanker Raju, Member (J)

Heard the parties.

2. As the request of the applicant for revision of pay scale for the post of Senior Assistant is based on the settled position of law that the benefits should be extended

to similarly circumstanced employees, the respondents have passed a non-speaking order. However, in the light of the decision of the Apex Court in the case of M.S. Gill vs. Chief Election Commission, AIR 1978 SC 851, reasons must be reflected in the order passed.

3. In this view of the matter, we partly allow the OA and quash the impugned order. Respondents are directed to pass a fresh order<sup>w</sup> on merit dealing with the contentions of the applicant regarding revision of pay scales by a detailed and speaking order within two months from the date of receipt of a copy of this order. If the applicant is still aggrieved, he shall be at liberty to assail the same in accordance with the law. No costs.

R.K.Upadhyaya

(R.K.Upadhyaya)  
Member (A)

S.Raju

(Shanker Raju)  
Member (J)

/na/